

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl) Nos.4481-4482/2012  
(From the judgment and order dated 25/04/2012 in CRLM  
No.840/2011 and CRLM No.1690/2011 in CRLA No.22/2010 of The HIGH  
COURT OF DELHI AT N. DELHI)

HARMINDER SINGH Petitioner(s)

VERSUS

STATE OF NCT OF DELHI Respondent(s)

(With appln(s) for bail)

Date: 28/06/2012 These Petitions were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE  
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI  
(VACATION BENCH)

For Petitioner(s) Mr. Jasbir Singh Malik, Adv.  
Ms. Manju Jana, Adv.  
Mr. Deep Karan Singh Dalal, Adv.  
Mr. S.K. Sabharwal, Adv.-on-record

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Heard Mr. Jasbir Singh Malik, learned  
counsel appearing for the petitioner, in support  
of these petitions.

In view of the fact that liberty is given  
to the petitioner by the High Court to mention  
the matter in the month of August, 2012 under the  
impugned order, the special leave petitions are  
dismissed.

(VINOD LAKHINA) (SAVITA SAINANI)  
Court Master Court Master